

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 2**

(MP) CP(IB) 84 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 04.06.2021**

Name of the Company: India Infoline Home Finance Ltd
V/s
Horizon Projects (Indore) Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

ORDER
(through video conferencing)

None appeared on behalf of the parties.

Only urgent matters are taken in view of Covid-19 notification dated 19.04.2021.
Hence the instant matter is adjourned.

List the matter on 16.07.2021

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL
Dated this the 4th day of June, 2021


MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT